

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 270 of 1996.

Friday this the 1st day of March, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.K. Syed Ismail, Peon,
Sub Treasury Office, Kavarathy,
Union Territory of Lakshadweep. .. Applicant

(By Advocate Shri E.S.M. Kabier)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathy.

2. The Collector Cum Development
Commissioner,
Union Territory of Lakshadweep,
Kavarathy.

.. Respondents

(By Advocate Shri M.V.S. Nampoothiri(represented))

The application having been heard on 1st March, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that the representation made by him
(A1) for a transfer has not been considered so far by the
second respondent.

2. Learned counsel for respondents submits that the
representation will be considered and appropriate orders
passed thereon within five weeks from today.

3. We record the submission and dispose of the
application. Parties will suffer their costs.

Friday this the 1st day of March, 1996.

P.V. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1: True copy of the representation submitted by the applicant to the 2nd respondent dated 17.4.1995.